

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 170 of 2020

IN THE MATTER OF:

Pranav Sharma

....Appellant

Vs.

Syndicate Bank

....Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Tania Sharma and
Ms. Shankari Mishra, Advocates**

**For Respondents: Mr. Hitesh Sachar and Mr. Sanjeev Pande,
Advocates**

ORDER

17.06.2020: Mr. Abhijeet Sinha, the Learned Counsel for the Appellant seeks permission of this Tribunal to file an 'Interlocutory Application' seeking stay of the Corporate Insolvency Resolution Process in the wake of Covid-19 outbreak and accordingly he is permitted to file the said 'Interlocutory Application' in the form of hard copy/ Paper Book before the office of the Registry by 19th June, 2020.

The Registry is directed to List the matter on **23rd June, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/md